

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 446
TO BE ANSWERED ON 04.04.2022**

WAGES OF LABOURERS

**†*446. SHRI DULAL CHAND GOSWAMI:
SHRI CHANDESHWAR PRASAD:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has taken any decision to increase the wages of labourers including agricultural labourers in view of the rising prices across the country particularly in Bihar;**
- (b) if so, the details thereof;**
- (c) whether there is any mechanism to ensure payment of minimum wages fixed by the Government; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF LABOUR AND EMPLOYMENT
(SHRI BHUPENDER YADAV)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 446 FOR ANSWER ON 04.04.2022 REGARDING WAGES OF LABOURERS BY SHRI DULAL CHAND GOSWAMI AND SHRI CHANDESHWAR PRASAD.

(a) & (b): Under the provisions of the Minimum Wages Act, 1948, the Central Government and the State Governments, as appropriate Government, fix, periodically review and revise the minimum wages of the employees employed in the Scheduled employments including agriculture under their respective jurisdiction. Accordingly, the minimum rates of wages in the scheduled employments in the Central sphere were last revised by the Central Government in 2017. Further, in order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months effective from 1st April and 1st October of every year on the basis of Consumer Price Index for Industrial workers. V.D.A. was last revised w.e.f. 01.10.2021. A statement showing increase in the rates of wages on account of increasing V.D.A payable to the employees engaged in the Scheduled employments including agriculture in the Central Sphere is at Annexure-I. The details of periodic revision of minimum rates of wages in the Scheduled employments in the State sphere are not centrally maintained.

(c) & (d): Enforcement of the provisions of the Minimum Wages Act, 1948, including payment of the minimum wages, is done by the authorities statutorily appointed for the purpose by the appropriate Governments, i.e. the Central Government and the State Governments, in their respective jurisdiction. The enforcement in the Central sphere is secured through the inspecting officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and in the State Sphere through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or under-payment of minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under Section 22 of the Act are taken recourse to. The details in regard to enforcement of the minimum wages in the Scheduled employments in the Central Sphere are furnished at Annexure-II. Details of enforcement of the provisions of the Minimum Wages Act, 1948, in the State sphere are not centrally maintained.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA STARRED QUESTION NO. 446 FOR ANSWER ON 04.04.2022 REGARDING WAGES OF LABOURERS BY SHRI DULAL CHAND GOSWAMI AND SHRI CHANDESHWAR PRASAD.

Statement showing increased rates of minimum wages on account of revision of VDA from 19.01.2017 to 01.10.2021

Scheduled Employment	Category of Workers	Area A		Area B		Area C	
		19.01.2017	01.10.2021	19.01.2017	01.10.2021	19.01.2017	01.10.2021
Agriculture	Unskilled	333	417	303	380	300	377
	Semi-skilled/Unskilled Supervisory	364	455	335	419	307	384
	Skilled/Clerical	395	495	364	455	334	418
	Highly-skilled	438	547	407	509	364	455
Sweeping and Cleaning	Unskilled	523	654	437	546	350	437
Watch and Ward	Without Arms (Upgraded to skilled with training)	637	795	579	724	494	617
	With Arms(Upgraded to highly skilled for supervision)	693	864	637	795	579	724
Loading & Unloading	Unskilled	523	654	437	546	350	437
Construction	Unskilled	523	654	437	546	350	437
	Semi-skilled/Unskilled Supervisory	579	724	494	617	410	512
	Skilled/Clerical	637	795	579	724	494	617
	Highly-skilled	693	864	637	795	579	724
		19.01.2017			01.10.2021		
Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	1.Excavation & removal of over burden with 50 meters lead/1.5 meters lift:*						
	(a) Soft Soil	351			441		
	(b) Soft Soil with Rock	531			663		
	(c) Rock	703			878		
	2. Removal and Staking of rejected stones with 50 metres lead/1.5metres lift*						
		283			354		
	3. Stone breaking or Stone Crushing for the stone size of category**						
	(a) 1.0 inch to 1.5 inches	2171			2701		
	(b) Above 1.5 Inches to 3.0 Inches	1857			2310		
	(c) Above 3.0 Inches to 5 Inches	1088			1356		
(d) Above 5.0 Inches	893			1114			
Non - Coal Mines		Above Ground			Below Ground		
		19.01.2017	01.10.2021	19.01.2017	01.10.2021		
	Unskilled	350	437	437	546		
	Semi-skilled/Unskilled Supervisory	437	546	523	654		
	Skilled/Clerical	523	654	610	762		
Highly-skilled	610	762	683	851			

*Per 2.831 cubic meters or 100 cubic feet

** Per truck load of 5.662 cubic meters or 200 cubic feet

(Contd. on next page)

Classification of Area

AREA – “A”					
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex	
Bangaluru	(UA)	Kanpur	(UA)	Ghaziabad	
Kolkata	(UA)	Lucknow	(UA)	Gurgaon	
Delhi	(UA)	Chennai	(UA)	Noida	
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad	
Navi Mumbai		Pune	(UA)		
AREA – “B”					
Agra	(UA)	Gwalior	(UA)	Port Blair	(UA)
Ajmer	(UA)	Hubli-Dharwad	(M. Corpn)	Puducherry	(UA)
Aligarh	(UA)	Indore	(UA)	Raipur	(UA)
Allahabad	(UA)	Jabalpur	(UA)	Raurkela	(UA)
Amravati	(M.Corpn)	Jaipur	(M.Corpn)	Rajkot	(UA)
Amritsar	(UA)	Jalandhar	(UA)	Ranchi	(UA)
Asansol	(UA)	Jalandhar-Cantt.	(UA)	Saharanpur	(M.Corpn)
Aurangabad	(UA)	Jammu	(UA)	Salem	(UA)
Bareilly	(UA)	Jamnagar	(UA)	Sangli	(UA)
Belgaum	(UA)	Jamshedpur	(UA)	Shillong	
Bhavnagar	(UA)	Jhansi	(UA)	Siliguri	(UA)
Bhiwandi	(UA)	Jodhpur	(UA)	Solapur	(M.Corpn)
Bhopal	(UA)	Kannur	(UA)	Srinagar	(UA)
Bhubaneswar	(UA)	Kochi	(UA)	Surat	(UA)
Bikaner	(M.Corpn)	Kolhapur	(UA)	Thiruvananthapuram	(UA)
Bokaro Steel City	(UA)	Kollam	(UA)	Thrissur	(UA)
Chandigarh	(UA)	Kota	(M.Corpn)	Tiruchirappalli	(UA)
Coimbatore	(UA)	Kozhikode	(UA)	Tiruppur	(UA)
Cuttack	(UA)	Ludhiana	(M.Corpn)	Ujjain	(M.Corpn)
Dehradun	(UA)	Madurai	(UA)	Vadodara	(UA)
Dhanbad	(UA)	Malappuram	(UA)	Varanasi	(UA)
Durgapur	(UA)	Malegaon	(UA)	Vasai- Virar City	(M.Corpn)
Durg-Bhilai Nagar	(UA)	Mangalore	(UA)	Vijayawada	(UA)
Erode	(UA)	Meerut	(UA)	Vishakhapatnam	(M.Corpn)
Firozabad		Moradabad	(M. Corpn)	Warangal	(UA)
Goa		Mysore	(UA)	Gorakhpur	(UA)
NandedWaghala	(M. Corpn)	GreaterVisakhapatnam	(M.Corpn)	Nasik	(UA)
Gulbarga	(UA)	Nellore	(UA)	Guntur	(UA)
Panchkula	(UA)	Guwahati	(UA)	Patna	(UA)
<p>Area ‘C’ will comprise all areas not mentioned in this list.</p> <p>NB: U.A. stands for Urban Agglomeration.</p>					

Annexure –II

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) & (d) OF THE LOK SABHA STARRED QUESTION NO. 446 FOR ANSWER ON 04.04.2022 REGARDING WAGES OF LABOURERS BY SHRI DULAL CHAND GOSWAMI AND SHRI CHANDESHWAR PRASAD.

Details of Inspections, Prosecutions and Convictions done under the Minimum Wage Act, 1948

Year	No. of inspections conducted	No. of Irregularities detected	No. of Irregularities rectified	No. of Prosecutions Launched	No. of Convictions
2019-20	7709	60528	23473	1633	413
2020-21	1664	11934	7244	441	160
2021-22 (up to January, 2022)	3681	26906	7038	344	119

CLAIM CASES UNDER MINIMUM WAGES ACT, 1948

YEAR	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948		
	FILED	DECIDED	AWARDED (Rs.)
2019-20	4937	754	217981002
2020-21	5325	1334	270202177
2021-22 (Up to February, 2022)	5092	1752	132288257
